

**Company:** Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

**Printed For:** 

Date: 23/12/2025

## (2025) 12 P&H CK 0016

## **Punjab And Haryana HC**

Case No: Civil Writ Petition No. 7155 Of 2001 (O&M)

Raj Kumar APPELLANT

۷s

State Of Haryana And Others RESPONDENT

Date of Decision: Dec. 4, 2025

**Acts Referred:** 

• Constitution Of India, 1950-Article 226, 227

Hon'ble Judges: Jagmohan Bansal, J

Bench: Single Bench

Advocate: Rajni Gupta

Final Decision: Dismissed

## **Judgement**

## Jagmohan Bansal, J

- 1. The petitioner through instant petition under Articles 226/227 of the Constitution of India is seeking setting aside of orders dated 10.07.1989, 05.07.1990, 07.07.1994 & 03.11.2000 and further seeking direction to respondent to promote him as Head Constable (HC) from the date his juniors were promoted.
- 2. The petitioner was enlisted as Constable Messenger on 26.10.1973. He was recruited in Telecommunication Wing of Haryana Police. By impugned orders, his claim for promotion as HC was denied.
- 3. The petitioner joined service in 1973, thus, in all probabilities, he has retired on attaining the age of superannuation.
- 4. There is no representation on behalf of the petitioner. It appears that with the efflux of time, petitioner has lost his interest to pursue the matter.
- 5. **DISMISSED** with liberty to the petitioner to move an appropriate application within six months from today, if cause survives.
- 6. Pending application(s), if any, shall also stand disposed of.